

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 671/92

199

T.A. NO:

DATE OF DECISION 10.8.92

Rail Mazdoor Union and ors. Petitioner

Shri M.S. Ramamurthy

Advocate for the Petitioners

Versus

Union of India

Respondent

Shri A.L. Kasture.

Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Mr.~~ Ms. Usha Savara, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

b. Savara
(USHA SAVARA) 10.8.92
MEMBER (A)

mbm*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

O.A. No.671/92

Rail Mazdoor Union
and Ors.

....

Applicants

vs

Union of India
Through General Manager,
Western Railway, Bombay.

....

Respondents

Coram : Hon'ble Ms. Usha Savara, Member(A)

Appearance:

Mr. M.S. Ramamurthy
for the applicants

Mr. A.L. Kasture, for
the respondents.

Dated 10-8-92

Tribunal's Order

(Per: Hon'ble Ms. Usha Savara, Member(A))

The application has been filed with the prayer that the respondents be directed to calculate and pay the applicants numbering over 300, over-time, travelling allowance, night duty allowance payable to them from the month of December 1991. It is the case of the applicants that prior to this period they were regularly being paid overtime if they had done duty beyond 104 hours in the span of 14 days. They were also entitled to claim T.A. and N.D.A. It is also their case that the payment of overtime etc. has been stopped without any reason. The applicants made a representation dated 8th April 1992 to the C.C.S. (Catering), Western Railway, but no reply has been received so far.

Mr. Ramamurthy appearing for the applicants submits that the applicants will be satisfied if the respondents are directed to give a detailed reply to the points raised by the applicants in the representation. In the circumstances, this

~~application~~ can be disposed of at the admission stage itself.

The applicants will make a detailed representation to the concerned authority raising all the issues that require an answer. The respondents will give a detailed reply to the representation covering each and every issue raised by the applicants. The reply will be given on the merits of the case and will be self-speaking, within a period of two months from the date of receipt of the representation in the Office of the C.C.S. A copy of this O.A. may be treated as part of the representation and will be annexed with the order. If the applicants are aggrieved thereafter they will be free to file fresh application.

This application is disposed of as above.

Usha Savara
(Ms. Usha Savara)
Member(A)